## National Company Law Tribunal

## Allahabad Bench

CPNO. 113 1/3/ALD/2017

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 09.10.2017

NAME OF THE COMPANY: Punjab National Bank VIS Passes hat Gras section of the companies act: 7 of ISB code of 2016

SI. NO. Name Designation Representation Signature

1. Shi Noth Designation P. N. A.

2. D. K. BASBAD Cosh Delb.

AShope BASBAT MD Coss Delb.

## CP NO.(IB)113/ALD/2017

Mr. Shri Nath Tiwari, Advocate for the Financial Creditor. Sh. P.K. Bajpai, Advocate alongwith Sh. Ashok Kumar Bajpai, Managing Director (MD) of the Corporate Debtor Company.

The case is fixed today for objection, if any, to the present I & B petition. At this stage, the MD present in person in this Court informed that the Corporate Debtor Company is contemplating to accept for triggering the CIRP process in respect of it, although the company is having some reservation and objection to in the manner the present petition is being filed against it.

Irrespective of the above stated contention, the Corporate Debtor Company is at liberty to file a formal memo or to file formal objection to the present petition.

The matter be listed on 23<sup>rd</sup> October, 2017.

H.P. Chaturvedi, Member (Judicial)

Dated:09.10.2017

Typed by: Kavya Prakash